**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
CONT.CAS(C) No. 21 of 2013

13.03.2014

Heard Mrs. R. Dutta, learned counsel for the petitioner who submits that the leading counsel Mr. K. Paul is out of station.

Mr. R. Debnath, learned counsel for contemnor respondent is present who submits that, he requires the copy of the report of the Superintendent of Police, West Garo Hills, Tura.

Registry is directed to furnish the photo copy of the report to the respondents' counsel in the course of the day.

List this matter on 18.03.2014 for hearing as a fixed item.

**JUDGE**

***D. Nary***

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
WP(C) No. 131 of 2010

13.03.2014

Heard Mr. B.K. Deb Roy, learned counsel for the petitioner.

Also heard Mr. M.F. Qureshi, learned counsel for the State respondents as well as Mr. R. Debnath, learned CGC for respondent No. 7.

From the submissions of the learned counsel, it appears that a representation which is at Annexure-XVII is still pending before the Government.

The learned counsel for the petitioner, Mr. B.K. Deb Roy submits that he wants to file further representation in continuation to Annexure-XVII. He is allowed to file the representation before the authority within a month from the date of this order, and the authority concerned to whom representation will be filed by the petitioner to consider the representation on humanitarian grounds and in accordance with rules and laws and to dispose of the representation within 3(three) months.

With this observation and direction, the instant writ petition stands disposed of.

No order as to costs.

**JUDGE**

***D. Nary***

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
WP(C) No. 224 of 2011

13.03.2014

Heard Mr. A.H. Hazarika, learned counsel for the petitioner who submits that, he has not yet received the Additional affidavit for incorporation of documents filed by the respondent.

Respondents' counsel, Mr. R. Debnath present on behalf of the Union of India is directed to furnish the copies in the course of the day.

List this matter tomorrow i.e. 14.03.2014 for hearing.

**JUDGE**

***D. Nary***